

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**CP-34/2017 in  
OA-3708/2014**

**New Delhi this the 18<sup>th</sup> day of January, 2017**

**Hon'ble Sh. Shekhar Agarwal, Member (A)**  
**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Manoj Kumar (Driver),  
Aged about 34 years,  
S/o Sh. Azad Singh,  
R/o VPO Morekhedi, Distt. Rohtak,  
Haryana.

...

Petitioner

(through Sh. M.K. Bharadwaj)

Versus

1. Sh. Sandeep Sharma  
Chariman-cum-Managing Director,  
Delhi Transport Corporation,  
IP Estate, New Delhi-02.
2. Sh. Tarun Kumar Verma,  
Dy. General Manager (Pers.),  
Delhi Transport Corporation,  
IP Estate, New Delhi-02.
3. Sh. U.S. Tripathi,  
Regional Manager,  
DTC, Subhash Palace Depot,  
Wazirpur, Delhi.

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Respondents

**ORDER (ORAL)**

**Hon'ble Sh. Shekhar Agarwal, Member (A)**

We have seen the order dated 03.11.2014 enforcement of which is being sought through this contempt petition. The aforesaid order is reproduced hereunder:-

"Heard the learned counsel for the applicant in continuation of the submissions made on 16.10.2014. Learned counsel for the applicant submits that there exists provision of appeal against the impugned order of the disciplinary authority. She, therefore, seeks to withdraw the OA with liberty to initiate appropriate legal proceedings, if so advised, later on.

OA is dismissed as withdrawn."

A mere reading of the same would reveal that the OA has been dismissed as withdrawn without any directions to the respondents.

2. Accordingly, this CP is not maintainable and is dismissed.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/